

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

CP (IB) No. 48/Chd/Hry/2023

IN THE MATTER OF:
AKG Shutterings Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

Soorya21 Nextech Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9 IBC 2016

Order delivered on 08.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Gursat Singh Vachher, Advocate

For the Respondent : Mr. APS Madaan, Advocate

ORDER

Heard the submissions made by the Ld. counsel for the petitioner-operational creditor as well as Ld. counsel for the respondent-corporate debtor. The reply has been filed vide diary No.02896/7 dated 02.05.2024. The same is taken on record. Ld. counsel for the petitioner-operational creditor has prayed for grant of two weeks' time for filing the rejoinder. Time as prayed for is granted. Let this matter be posted on 06.06.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**